

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

8

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/565/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : MURALI SUNDARAM
NAME OF THE RESPONDENT(S) : AIR CARNIVAL PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

JAYANTHI 'K' SHAFI

Counsel for
operational
Creditor

[Signature]

ORDER

Counsel for the Petitioner present and prayed for time for arguments. At request, time is enlarged. In the meantime, Counsel for the Petitioner is directed to propose the IRP by obtaining the written consent in Form 2. Matter is posted for arguments. Put up on **28.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk